

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. IV

SERVICE TAX APPEAL No. 51466 of 2018 [DB]

[Arising out of Order in Appeal No. 19 (RK)ST/JPR/2017-18 dated 31.01.2018 passed by Commissioner (Appeals) & ADG, DGGSTI- Jaipur Zonal Unit, C-62, Sarojani Marg, C- Scheme, Jaipur (Rajasthan)]

M/s. Aaram Plastics (P) Ltd.

G-213-232, Sitapura Industrial Area,
Jaipur-302022 (Rajasthan)

...Appellant

Versus

The Commissioner

Central Excise & CGST, Jaipur

NCRB, Statue Circle, C-Scheme, Jaipur

....Respondent

APPEARANCE:

None appeared for the appellant

Mr. Rajesh Jain, Authorized Representative for the Respondent

CORAM :

HON'BLE DR.RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MR.P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/ Decision: **10/07/2023**

FINAL ORDER No. 50923/2023

DR.RACHNA GUPTA

Appellant herein had applied under Sabka Viswas (Legacy dispute Resolution) Scheme Rules, 2019. The impugned liability stands settled. Discharge Certificate has already been issued. The copy thereof is placed on record and duly acknowledged by the Department. Keeping in view the same and the intent of the aforesaid Scheme, the present appeal is hereby ordered to be dismissed as withdrawn.

[Order dictated & pronounced in the open Court]

(DR.RACHNA GUPTA)
MEMBER (JUDICIAL)

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)